

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-392/97 in
OA-1970/96

(2) ✓

New Delhi this the 29th day of January, 1998.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. K.K. Kamra,
R/o F4/97-171,
Sector-16,
Rohini, Delhi-85.

... Petitioner

(through Sh. H.K. Shekhar, advocate)

versus

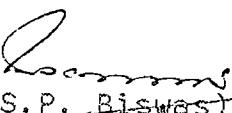
1. The Director,
Directorate of Health Services,
Delhi Administration,
E Block, Saraswati Bhawan,
New Delhi, through Director
Miss Jeewan Jha.
2. State of Delhi(NCT of Delhi),
through Secretary, Health, Medical
Services, (Medical Secretary),
5, Shyam Nath Marg, Delhi.
through Secretary Sh. Ramesh Chander.. Respondents

(through Sh. Rajinder Pandita, advocate)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

This Contempt Petition is also disposed of and notices discharged on the undertaking that on the day the petitioner approach after 10 days for collection of the cheques as per the statement in CP-393/97 in OA-1969/96, the respondents will had over the reply to the representation as well to the petitioner.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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